

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-103(PB)/2017

IN THE MATTER OF:

Vertex Chemicals And
Mahaan Proteins Limited

.... Applicant/Petitioner

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant:

For the Respondent: Mr. Piyush Goyal, Advocate for Income Tax Dept.

ORDER

A complete memo of parties to whom the notices are to be issued shall be filed by the Resolution Professional within two days in the registry. Thereafter the notices be issued in accordance with the memo of parties to show cause why the report of the Resolution Professional for initiating the liquidation process under Section 33 (2) of the IBC, 2016 be not accepted.

Objection, if any, of the stake holders be filed a week before the adjourned date with a copy in advance to the learned Resolution Professional.

A copy of the application has been furnished to learned Proxy counsel, Mr. Piyush Goyal for Mr. Zoheib Hussain, learned standing counsel for Income Tax Department who is present in the Court. According to the learned counsel the objection of the Income Tax Department are already on record.

List for further consideration on 24.01.2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

18.12.2017
VINEET